

मध्यप्रदेश में गवेषणा संस्था

५२४. श्री चांडक : क्या प्राकृतिक संसाधन तथा बैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने केन्द्रीय सरकार से प्रार्थना की है कि एक गवेषणा संस्था मध्य प्रदेश में खोली जाय ,

(ख) क्या केन्द्रीय सरकार ने इस प्रार्थना पर विचार किया है , और

(ग) यदि हां, तो इस सम्बन्ध में क्या निर्णय किया गया है ?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) to (c). The Madhya Pradesh Government has not sent any request to the Ministry of Natural Resources and Scientific Research on the subject. Information from other sources is being collected and will be laid on the Table of the House.

BANK AWARD

835. Mulla Abdullahhai: Will the Minister of Finance be pleased to state:

(a) whether Government have worked out the figures regarding the additional expenditure that the Banks in India would have to incur in case the recent Bank Award is given effect to; and

(b) if so the estimated amount of additional expenditure?

The Deputy Minister of Finance (Shri A. C. Guha): (a) As mentioned in the Government Resolution issued with the Labour Ministry's No. LR100(56)/54, dated the 17th September, 1954, Government have collected information in respect of a certain number of banking companies of various classes selected as a representative sample for the purpose. Government have instituted a fact-finding enquiry under Justice Shri Rajadhyaksha for further investigation of this matter. One of the terms

of reference of this enquiry is to ascertain the additional burden on all individual banks that would have been caused by the decision of the Appellate Tribunal.

(b) Does not arise.

BALANCE OF TRADE AND BALANCE OF PAYMENT

836. Mulla Abdullahhai: Will the Minister of Finance be pleased to state:

(a) the names of the countries with which the Balance of Payment was favourable to India in 1953-54; and

(b) the amount of the invisible earnings of India from (i) shipping and (ii) insurance?

The Deputy Minister of Finance (Shri M. C. Shah): (a) Full information is not available, but according to the information at present available the position was that India had a favourable balance of payments on current account with the following countries:—

(i) Ceylon.

(ii) U.S.A.

(iii) Canada.

(b) During 1953-54, India's invisible net earnings from (i) transportation including shipping amounted to Rs. 21.1 crores; and (ii) from insurance, Rs. 1.6 crores.

SECTION 144 IN PART 'C' STATES

837. Mulla Abdullahhai: Will the Minister of States be pleased to state:

(a) the number of Part 'C' States where Section 144 of the Criminal Procedure Code was promulgated during (i) 1953-54 and (ii) 1954-55 so far; and

(b) the duration of the order in each case in each of the States where it was enforced?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). The information is being collected and will be laid on the Table of the House.